

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.202
83/252/ND/2022

IN THE MATTER OF:

M/s. Emporium Departmental Store Pvt. Ltd
Vs.
ROC

.... **APPELLANT**

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP : Mr. Ashok Kumar Juneja, Advocate

For the Respondent :

ORDER

Heard Mr. Ashok Kumar Juneja, Ld. Counsel appearing for the Resolution Professional. Ld. Counsel appearing for the ROC has submitted that the report has been filed. Mr. Ashok Kumar Juneja submitted that pursuant to the order dated 20.01.2023, he has served notice on the Income Tax Department but he has not filed proof of service and affidavit of service. He may do so within three days. The Applicant is directed to file an undertaking/affidavit that they will pay all the Income Tax dues, if any.

List the matter on **22.03.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)